

not able to set up these may be taken out of that list. I want to know whether the existence of parallel unions in these establishments is one of the main causes and if so what steps are being taken to have one union for one industry?

Shri Abid Ali: The hon. Member knows more than I do. It is not possible in the present circumstances to have one union for one industry and if this scheme has to be successful the representatives of the workers who will be on the committee should have a support from the Constituents of whom they will be representatives.

Shri Ranga: Is it not the policy of the Government, of their own accord, to appoint these wage boards in whichever industry they find it convenient and practicable? For how long do they wish to keep this experiment going on before they make up their mind in regard to the other industries?

Shri Abid Ali: As I have submitted earlier, three wage boards have been appointed and are at present working. We want to watch the results and thereafter, further, action will be taken.

Shri Ram Krishan: I find that some units have not so far appointed joint management councils? May I know the name of such units?

Shri Abid Ali: There are a large number of them.

Mr. Speaker: What is the answer to part (b) of the question—action taken to implement the decisions? Has the hon. Minister laid a statement on the Table of the House?

Some Hon. Members: It is indicated in the statement.

Mr. Speaker: The hon. Members will put a separate question regarding any particular recommendation.

Shri Narayanankutty Menon: I want to ask a question.

Mr. Speaker: It is very wrong on my part to have allowed this as a

starred question: I ought to have allowed it and put it down as an unstarred question for this reason. What are the recommendations of any particular conference? There are twenty recommendations. Am I to allow the whole hour to be taken up by one question relating to each recommendation, why they are not implemented and so on? Even with the best of effort, no Minister can be expected to know every detail about every recommendation made at any particular Conference. I have allowed this question for the hon. Members to look into it and read it and if they find any particular recommendation very important, they may put down a separate question. That is all that I can do.

Shri Tangamani: Sir, I specifically referred to a particular item which was discussed: question of hours of work, overtime wages, etc. for transport workers. This is an item on the agenda. So, I would like to know about it

Mr. Speaker: Order, order. I am not going to allow him to know. If he has put down a specific question about any one of these recommendations here and if, by inadvertence or otherwise it has been omitted, I will allow that question to be put—now. Let him put down a separate question. I am able to understand the alertness of the hon. Member but the time is short. Next question.

Retrenchment of Coffee Board Employees

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*851. { **Shri Kodiyam:**
Shri V. P. Nayar:

Will the Minister of Commerce and Industry be pleased to state:

(a) the number of employees of the Coffee Board retrenched during 1957 and 1958 so far; and

(b) the help rendered by Government or the Board in getting alternative employment or rehabilitation of the retrenched employees?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) The total number of employees retrenched during 1957 and 1958 is as under:

Year	Employees retrenched
1957	172
1958	603

(b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 110.]

Shri Kodiyam: With reference to the last para of the statement, may I know whether it is not a fact that the Delhi Coffee House premises in the Queensway could not be acquired for the workers' co-operative society....

Shri Satish Chandra: I am unable to hear, Sir.

Shri Nath Pal: There is a sort of a rambling noise.

Mr. Speaker: Will he repeat his question?

Shri Kodiyam: In the last para of the statement, it is said that the Coffee Board has also used its good offices to secure the same premises, wherever possible, to the workers' co-operatives. I am asking whether the Delhi Coffee House premises in the Queensway which the workers' co-operative society applied for could not be secured because those buildings were owned by four top officials of the Government, one of them being in the C.P.W.D. itself?

Mr. Speaker: If it is owned by them, what is it that he wants?

Shri V. P. Nayar: When the Coffee House was stopped, that building was de-requisitioned and instead of being given to the co-operative society, it was given to a private interest for running the coffee house.

Shri Satish Chandra: I do not know about the particular matter, that the building was owned by Government officials and so on. What happened was that when we decided to close them, the premises were returned to the landlords. But in many cases the co-operative societies took a fresh lease

from the landlord. In this case, i.e., in New Delhi, I understand that the landlord himself started a coffee house. This happened in three or four places.

Shri V. P. Nayar: Why?

Mr. Speaker: Why should he not? If the landlord himself wants to start a coffee house, what can be done?

Shri Narayanankutty Menon: May I know whether it is a fact that the building in which the coffee house was being run in New Delhi was a requisitioned house of the Works, Housing and Supply Ministry; and, if so, instead of giving it to the workers' co-operative, as was stated by the hon. Minister for Commerce and Industry, may I know why it was de-requisitioned and given back to the party?

Shri Satish Chandra: I require notice to answer that question. These things were done by the Coffee Board. I do not know whether the building was requisitioned or not; I have no information at present.

Shri V. P. Nayar: Is it a fact that the salaries of 34 managers and 174 class IV employees who have been retained in the coffee establishments have been cut to the extent of Rs. 10 to Rs. 25; and, if so, may I know for what reasons it was done?

Shri Satish Chandra: As far as the class III employees are concerned, the hon. Member asked that question last time and I have made enquiries since then. There has been no cut. They are getting the same basic pay as was being given to them before. They were entitled to certain allowances for a part of their duties in the coffee houses which have been cut, but the pay remains the same. As far as class IV employees are concerned, there was an agreement between the Coffee Board and the Labour Union as early as 1957. The workers are being paid according to that agreement.

Shri V. P. Nayar: Sir, you may verify it from here whether there has been a reduction in their emoluments.

Mr. Speaker: It is not for me to verify. The hon. Minister has said that so far as class III employees are concerned there has been no cut in their basic pay.

Shri V. P. Nayar: My point was not whether there has been any reduction in their salary. What I wanted to know was whether they suffered any reduction in their overall emoluments; if so, for what reasons.

Mr. Speaker: The hon. Minister has answered that question. He said that so far as the emoluments are concerned there has been a reduction, but there has been no cut in the basic salary.

श्री व. प. नायर : क्या यह सच नहीं है कि काफ़ी बॉर्ड के बहुत से मैनेजरो की जिन की मुलाजमत १५ साल से भी ज्यादा है और जो १००-२५० के रेंज में थे तनस्वाहें अब ६०-१३० मुकर्रर की गई हैं और अब ये जो नई तनस्वाहें मुकर्रर की गई हैं इनको मुकर्रर करते वक़्त क्या बेजिड एक्ट की प्राविजस को मद्देनज़र रखा गया है ?

श्री सतीश चन्द्र : जितने मैनेजर्स थे उनमें से किसी को भी रिट्रेन्च नहीं किया गया है। उनको दूसरे काम पर लगा लिया गया है और उनकी तनस्वाहें भी वह है जो पहले उनकी थी।

Shri Vasudevan Nair: In the statement is stated that the Government has instructed certain departments of the Government, namely, the Ministry of Works, Housing and Supply and Railways, that the retrenched employees of the coffee houses should be employed in their departments. May I know whether they will get priority, and whether any of these retrenched employees have been employed till now?

Shri Satish Chandra: At least 22 employees were offered re-employment in government organisations.

Shri Vasudevan Nair: At reduced rates.

Shri Satish Chandra: Out of them 18 accepted the jobs and 4 did not. That is the present position. More than 300 have formed their own co-operative societies at different places and are running coffee houses.

Shri V. P. Nayar rose—

Mr. Speaker: We will go to the next question.

Shri V. P. Nayar: May I submit, Sir, that the notice for a half-an-hour discussion on this subject which I had given was returned to me saying that my name has been clubbed on to this question. I have not been able to elicit half the information required despite the fact that my name has been clubbed along with this. I plead, Sir, that I should be given some more chances.

Mr. Speaker: I have given him some chances.

Shri Kodiyan: I have been given only one chance.

Mr. Speaker: He may put another supplementary.

Shri Kodiyan: In the statement it is said that "the property is transferred to the Societies on an initial payment of 25 per cent of the book value of the property and the remainder of the value is recovered in 25 monthly instalments." I understand that in Delhi these properties have been rented out to the society. May I know why there is this discrimination?

Shri Satish Chandra: The furniture of one coffee house in Delhi was handed over to the co-operative society which had been formed in the Delhi University area. There were three coffee houses in Delhi. The one in Parliament House continues to be run by the Coffee Board. In respect of the New Delhi coffee house it could not be handed over to a co-operative society because the premises were used by the landlord himself. But in every case where the co-operative societies wanted the furniture all facilities were given to them to take it over and run their own coffee houses.

Mr. Speaker: Next question—Shri Wodeyar.

Shri Goray: May I request, Sir, that question No. 869 may also be taken up along with this question, No. 852?

Mr. Speaker: I am not taking up that question, because Shri Wodeyar is not present in the House.

Forward Markets Commission

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*854. { Shri A. K. Gopalan:
Shri Kunhan:
Shri Narayanankutty Menon:
Shri Ram Krishan:
Kumari M. Vedakumari.

Will the Minister of Commerce and Industry be pleased to state:

(a) the number of cases of illegal forward trading detected so far;

(b) whether the Forward Markets Commission reported to Government the difficulties the Commission faces in checking illegal trading;

(c) if so, the problems which face the Commission; and

(d) the steps Government propose to take to remedy the situation?

The Minister of Commerce (Shri Kanungo): (a) Ten.

(b) Yes, Sir.

(c) Technical nature of the offences; collection of evidence; inadequate understanding of Government regulations amongst the trade; evasion of regulations even when understood and unwillingness of the trade to expose persons who are guilty of malpractices.

(d) Wide publicity to the regulatory provisions of the Forward Contracts (Regulation) Act; intensified efforts by the Forward Markets Commission through its own enforcement machinery as well as through recognised associations to detect breaches of the regulations; and appropriate penal measures against the offenders.

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Shri A. K. Gopalan: May I know whether it is a fact that the State Police Department does not find it possible to pay adequate attention to this problem on account of its pre-occupation; and, if so, may I know whether any other arrangements are being made?

Shri Kanungo: No, Sir; the State Police are giving full co-operation, but investigation and prosecution of this nature being a specialised job it takes a little time to get things done.

Shri Narayanankutty Menon: May I know whether Government is aware that a large number of these transactions are based upon oral understanding between the parties and in most places the police are refusing to take action upon oral agreements that are gathered to substantiate these transactions?

Shri Kanungo: It all depends upon the nature of evidence which will be acceptable to a court; naturally, the police do not take up cases where the evidence will not end in prosecution.

Kumari M. Vedakumari: The Commission has requested the Central Government to recognise some additional commodities like gold, silver, wheat, gram and other things. May I know whether Government is going to consider that recommendation?

Shri Kanungo: The Commission recommends from time to time different commodities to be brought under the operation of the Act and sometimes Government accept them, sometimes they do not. In the case of gold they have refused to do so.

Shri Ram Krishan: May I know the number of persons arrested and the nature of goods recovered from them?

Shri Kanungo: There were ten cases in which, on the average, we have got two parties. I cannot give the exact number of persons who have been sent up. I cannot give the exact goods which have been seized, but usually they must be books and papers.